

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>21.05.2009</u></p> <p><u>OA No. 214/2009</u></p> <p>Mr. P.N. Jatti, Counsel for applicant.</p> <p>Heard learned counsel for the applicant.</p> <p>For the reasons dictated separately, the OA is disposed of.</p> <p style="text-align: right;">(B.L. KHATRI) MEMBER (A)</p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 21st May, 2009

ORIGINAL APPLICATION NO. 214/2009

CORAM:

HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Vipin Gaur son of Late Shri Narendra Kumar by caste Sharma, aged about 41 years, resident of House No. 73/26, New Colony, Ramganj, Ajmer.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through through the Secretary to the Government of India, Ministry of Labour & Employment, Shram Shakti Bhawan, New Delhi.
2. Director General Labour Welfare, Ministry of Labour & Employment, Jaisalmer House, Mansingh Road, New Delhi.
3. Welfare Commissioner, Ministry of Labour & Employment (Ajmer Region), B-114, Godawari Bhawan, Data Nagar, Jatia Hills, Ajmer.

.....RESPONDENTS

(By Advocate : -----)

ORDER (ORAL)

PER HON'BLE MR. B.L. KHATRI

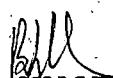
This application has been for by the applicant for the reasons that respondent no. 3, Welfare Commissioner, Ministry of Labour & Employment (Ajmer Region), Ajmer has not taken any decision on the representation of mother of the applicant for giving appointment on compassionate appointment to the applicant.

2. Brief facts of the case are that the father of the applicant, Shri Narendra Kumar Sharma, expired on 06.11.2007 while in service as per Annexure A/3. The widow of the deceased employee filed representation dated 03.12.2007 for giving compassionate

appointment to her son i.e. the applicant of this OA. The said representation and subsequent representation dated 04.01.2009 has not been decided by the respondents inspite of the fact that she had given several reminders.

3. Looking to the facts & circumstances of the case, this case is disposed of at admission stage with a direction to respondent no. 3 to decide the subsequent representation dated 04.01.2009 within a period of one month from the date of receipt of a copy of this order. In case the applicant is aggrieved by the order to be passed by respondent no. 3, he will be at liberty to approach this Tribunal again by filing substantive OA.

4. With these observations, the OA is disposed of at admission stage with no order as to costs.


(B.L. KHATRI)
MEMBER (A)

AHQ